

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 105
(IB)-190(PB)/2017

IN THE MATTER OF:

Union Bank of India

.... Applicant/petitioner

Vs.

Era Infra Engineering Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 04.12.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

:

Mr. Abhishek Anand & Mr. Pathik Choudhury,
Advs. for RP
Mr. Abhirup Dasgupta & Mr. Ishaan Duggal,
Advs. for CoC of Gwalior Bypass Project Ltd
Mr. Abhishek Anand & Mr. Pathik Choudhury,
Advs. for ICICI Bank

ORDER

In IA-5155/2020, the RP is directed to file his reply. For the RP Counsel is not present to-day, we are unable to look into IA-5203/2020, therefore list IA-5155 & IA-5203/2020 on the date already fixed earlier i.e., on **06.01.2021**.

Sd/-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd/-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)